Surgery for transforming baby girl into boy

452. DR. BHARATKUMAR RAUT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the National Commission for Protection of Child Rights (NCPCR) has constituted a team of paediatric surgeons, lawyers and Government officials to investigate cases of surgically transforming baby girl into boys as per reports;

(b) whether it is a fact that NCPCR has found many a cases of genitoplasty undertaken in the private hospitals of various districts of Madhya Pradesh and Maharashtra;

(c) if so, the details of the hospitals in which such cases have undertaken; and

(d) the action taken/proposed to be taken against the doctors/hospitals involved?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The National Commission for Protection of Child Rights (NCPCR) had constituted an Inquiry Team comprising of two Members of NCPCR, one Professor from Deptt. of Pediatrics (Surgery), AIIMS, New Delhi, one former Head of Deptt. of Anatomy and Genetics, AIIMS, New Delhi and one lawyer from Mumbai to investigate the newsreport published in the Delhi edition of Hindustan Times dated 26.06.2011 regarding surgery cases of transforming baby girls into boys in Indore. The team interacted with the news reporters, State and District officials, local health activists and Medical Associations. The team also visited six local hospitals and families of two children who had been subject to the alleged surgery.

The team concluded that there is no evidence of genitoplasty surgery having been performed in various private hospitals of Indore. Based on the report of the Inquiring Team, the Government has taken up the matter regarding false reporting with the Press Council of India.

(c) and (d) Does not arise.

Deteriorating juvenile home

453. SHRI BHARATSINH PRABHATSINH PARMAR:
SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Ministry is aware about the fact that the juvenile homes of our nation is in extremely bad conditions and because of these children are diverted towards criminal activities instead of rehabilitation;

(b) whether the Ministry has conducted any survey in this regard;

(c) the details thereof;

(d) the amount of funds that has been allocated by the Ministry to State Governments within last three years for improving conditions of juvenile homes, State-wise;

(e) the details thererof; and

(f) whether the Ministry has been having or in process of any rehabilitation scheme especially for girls who are in juvenile homes?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (f) The Model Rules, 2007 framed under the Juvenile Justice (Care and Protection of Children) Act, 2000, provide for standards of care for children in the institutions. The Rules *inter-alia* specify standards for physical infrastructure, clothing, bedding, nutrition and diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to run the institutions as per the provisions of the Act and the Rules framed thereunder. No survey has been conducted in this regard by the Government, in the Ministry of Women and Child Development.

Prior to 2009-10, the Ministry of Women and Child Development was providing financial assistance to a State Governments/UT Administrations for maintenance of Homes of various types under the Scheme 'A Programme for Juvenile Justice'. The Scheme has been merged into Integrated Child Protection Scheme (ICPS) since 2009-10 with substantially enhanced financial, infrastructure and staffing norms, with the objective of improving the quality services in the Homes, including juvenile Homes. The ICPS *inter-alia* also provides for construction/upgradation of Homes, as well as supports rehabilitation measures besides food, shelter, education for children in difficult circumstances including girls in juvenile homes. A component -wise comparative statement of the norms for financial assistance for Homes under the earlier and new Schemes is given in Statement-I (See below).

The State-wise details of funds released to State Governments/UT Administrations during the last three years under the aforesaid two schemes for various types of Homes, including juvenile Homes, are given in Statement-II (*See* below).

Statement-I

A component-wise comparative statement of details of total and central share of grants under the erstwhile scheme of 'A Programme for Juvenile Justice' and "Integrated Child Protection Scheme" for a Home of 50 children

Sl. No.	Component	Total (In Rupees)		Central Share (In Rupees)		
		Under Earlier Scheme - A Programme for Juvenile Justice	Under Integrated Child Protection Scheme (ICPS)	Under Earlier Scheme - A Programme for Juvenile Justice	Under Integrated Child Protection Scheme (ICPS) other than NER States and J&K	Under Integrated Child Protection Scheme (ICPS) for NER and J&K
1.	Maintenance Grant	500/- per child per month	750/- per child per month	250/- per child per month	562.50/- per child per month	675/- per child per month
2.	Staff Salaries	2,20,000/- per annum	10,92,000/- per annum	1,10,000/- per annum	8,19,000/- per annum	9,82,000/- per annum
3.	Construction Cost	250/- per Sq. Feet	600/- per Sq. Feet	125/- per Sq. Feet	450/- per Sq. Feet	540/- per Sq. Feet
4.	Bedding Allowance	100/- per annum	500/- per annum	50/- per annum	375/- per annum	450/- per annum
5.	Contingencies	10/- per child per month	1,00,000/- per annum for a home of 50 children	5/- per child per month	75,000/- per annum for home of 50 children	90,000/- per annum for a home of 50 children
6.	Rent, water and electricity, transportation, miscellaneous grants for buying books/magazines, and non-recurring grants for furniture, computers, televisions, kitchen equipments and books for library	Nil	6,12,000/- per annum for a home of 50 children	Nil	4,59,000/- per annum for a home of 50 children	5,50,800/- per annum for a home of 50 children

Statement-II

State-wise and Year-wise details of grants-in-aid released to the State Governments/UT Administrations under the scheme, namely, A Programme for Juvenile Justice and Integrated Child Protection Scheme (ICPS) during the years 2008-09, 2009-10 and 2010-11.

Sl. No.	Name of the State/UT	A Programme for Juvenile Justice		Integrated Child Protection Scheme (ICPS)	
		2008-09 Amount released (in Lakhs)	2009-10* Amount released (in Lakhs)	2009-10 Amount released (in Lakhs)	2010-11 Amount released (in Lakhs)
1	2	3	4	5	6
1.	Andhra Pradesh	78.24	-	78.24	553.50
2.	Assam	94.85	-	20.59	52.36
3.	Arunachal Pradesh	-	-	-	-
4.	Bihar	-	-	-	363.62
5.	Chhattisgarh	43.75	-	37.63	-
6.	Delhi	92.31	-	-	164.15
7.	Goa	5.67	-	-	-
8.	Gujarat	134.60	-	228.49	225.26
9.	Haryana	20.20	-	20.76	212.24
10.	Himachal Pradesh	26.62	-		
11.	Karnataka	120.77	-	121.87	215.13
12.	Kerala	58.20	-	36.56	206.42
13.	Madhya Pradesh	-	127.43	-	-
14.	Maharashtra	808.13	665.41	-	3201.28
15.	Manipur	25.44	-	24.65	26.43
16.	Meghalaya	10.72	-	-	29.44
17.	Mizoram	10.97	-	-	15.74
18.	Nagaland	6.21	-	6.21	-

1	2	3	4	5	6
19.	Orissa	8.00	-	11.06	255.36
20.	Puducherry	-	-	-	69.77
21.	Punjab	51.37	-	-	-
22.	Rajasthan	122.00	-	194.19	-
23.	Sikkim	4.95	-	-	-
24.	Tamil Nadu	132.77	-	183.37	60.04
25.	Tripura	5.75	-	-	175.65
26.	Uttar Pradesh	151.54	-	-	-
27.	West Bengal	97.84	-	92.76	258.91
	TOTAL	2110.90	792.84	1056.38	6085.30

*Only reimbursements for periods prior to the financial year 2009-10.

Modernization plan for ports

454. SHRI M.V. MYSURA REDDY: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that the Ministry has formulated a Rs. 1.5 lakh crore revamp and modernization plan for ports in the Twelfth Plan;

(b) if so, the details of the Plan;

(c) the investment for major ports and what would be the share of the minor ports;

(d) whether any rough estimation has been made with regard to allocation of money to major and minor ports in the country;

(e) if so, the details thereof with a particular reference to Andhra Pradesh; and

(f) the private sector share out of the proposed Rs. 1.5 lakh crore investment?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Yes, Sir. The Ministry has prepared the Report of the Working Group on Port Sector for Twelfth Five Year Plan and submitted the same to Planning Commission for consideration and approval. The total outlay excluding Private Sector proposed for the port sector in the Ministry is Rs. 26021.64 crore of which the outlay